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O.A.NO.540 OF 2004

ORDER DATED 07.03.07

Mr.A.K.Banerjee,Ld.Counsel for the Applicant, Mr.S.K.Ojha,Ld.Standing Counsel and the proxy Counsel of Mr.Ashok Mohanty,Sr.Advocate for the Respondents/Railways are present and heard.

2. Ld.Counsel for the Applicant submits that since the grievances of the Applicant have already been addressed as per Annexure-R/1 of the counter, he has no cause of action in this O.A. Mr.Ojha,Ld.Standing Counsel for the Respondents confirms the same by saying that the Applicant is regularized in the post.

3. Having heard both the parties, the O.A. is disposed of being infructuous Consequently. ldr.

BBF
MEMBER(ADMN.)

ldr.
VICE-CHAIRMAN

Order of 7-3-07
Copy of Order
may be given to
both Counsel

BBF
9-3-07

ldr.
S.O. (S)